

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CCP No.443/92 in RA No.211/92 in CCP No.317/91 in OA No.1958/90

Date of decision:26.03.93

Sh.J.D.Gupta

Petitioner

versus

Sh.O.P.Goel, DG of Works, New Delhi & anr.

Respondents

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner

Sh.Shyam Babu,Counsel

For the Respondents

Sh.M.L. Verma, counsel

ORDER(ORAL)
(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

After hearing Shri Shyam Babu, counsel petitioner and Shri M.L. Verma, counsel for respondents, we are satisfied that the respondents the petitioner Rs.500 to required to рау towards cost as directed by the Tribunal in its order dated 28.8.92. Wе grant two weeks' time at the request of Shri M.L. Verma to pay the said Rs.500 to the petitioner in cash or of cheque to be tendered to the petitioner's drawn in favour of the petitioner. counsel the view of the statement made at Sh. Verma that the said amount will be paid within time, recording his statement, this weeks' disposed of. contempt stands Notice ofdischarged.

(B.N. DHOUNDIYAL)
MEMBER(A)

(V.S.MALIMATH) CHAIRMAN

SNS 260393

1